

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

C/369/2005

(Arising out of Order-in-Original No. 1598/2004 dated 08.03.2004
passed by the Commissioner of Customs (Exports), Chennai)

M/s. Bon Win Exports : Appellant

Vs.

CC (Port-Export), Chennai : Respondent

Appearance

Shri M. Kannan, Advocate
for the appellant

Shri A. Cletus, ADC (AR)
for the Respondent.

CORAM :

Hon'ble Smt. SULEKHA BEEVI C.S., Member (Judicial)
Hon'ble Shri B. RAVICHANDRAN, Member (Technical)

Date of Hearing/Decision: **13.09.2017**

FINAL ORDER No. 42064/2017

Per: B. Ravichandran

In the present appeal while disposing the stay petition of
the appellants the Tribunal ordered for a pre-deposit of Rs. 12
Lakhs and report compliance today.

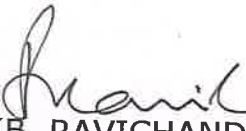


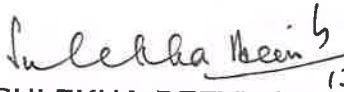
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2. When the case was called, the Ld. Counsel for the appellant submitted that they have not made pre-deposit and are not in a position to do so.

3. Since the pre-deposit as ordered by the Tribunal has not been made, the appeal is not maintainable and accordingly the appeal is dismissed for non-compliance of the provisions of Section 129 E read with miscellaneous order dated 04.09.2017.

(Dictated and pronounced in open Court)


(B. RAVICHANDRAN) 13/9/17.
Member (Technical)


(SULEKHA BEEVI C.S.) 13/9/2017
Member (Judicial)

BB



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